F.No.390/Misc./163/2010-JC
Ministry of Finance
Department of Revenue
Central Board of Excise & Customs

New Delhi, 10th June, 2016

To,

1. All Principal Chief Commissioners / Chief Commissioners of Customs, Central Excise & Service Tax.
2. Chief Commissioner (AR), & All Joint Chief Departmental Representatives, Customs, Excise & Service Tax Appellate Tribunal, New Delhi, / Commissioner, Directorate of Legal Affairs.
3. webmaster.cbec@icegate.gov.in

Sir/Madam

Sub:- Reduction of Government litigation – withdrawal of appeals by the Department before CESTAT – reg.

Please refer to the instruction of even number dated 17.12.2015 prescribing the revised threshold limit for filing the appeals in CESTAT and High Court issued by the Judicial cell.

Kind attention is also invited to the Board’s letter of even number dated 04.02.2016, wherein all the Chief Commissioners were requested to send a copy of each application filed for withdrawal of such appeal before CESTAT to the Chief Commissioner (AR), CESTAT. In this regard, it is brought to notice that the requisite information has not been provided by all the Zones to the office of CC(AR) so far.

It is, therefore, requested to send a consolidated list of such departmental appeals, where applications of their withdrawal have been filed, in the prescribed proforma (copy enclosed) to the respective Registrar/ Dy. Registrar, CESTAT for early listing. A copy of this list may also be sent to the respective office of the CC(AR) at the Bench location so that the AR’s office can co-ordinate for expeditious disposal.

Encl: As above

Yours faithfully,

(Ranjana Jha)
Joint Secretary (Review)

Copy to: The Member (L&IT) for information please
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<tr>
<th>S.No.</th>
<th>Appeal No.</th>
<th>Name of Respondent</th>
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*The above list should be made separately for Excise, Customs and Service tax Appeals.*